

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 4010
TO BE ANSWERED ON THE 30th March 2026

**OPERATIONAL AND REGULATORY ISSUES IN THE AVIATION
SECTOR**

4010. SMT JEBI MATHER HISHAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the Flight Duty Time Limitations, have been able to improve the aviation industry;
- (b) whether the individuals who suffered from the aviation meltdown caused due to wide cancellations of IndiGo flights have been compensated; and
- (c) whether Government has assessed the implications of the fuel surcharge applied on air tickets, on the aviation industry of the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): Civil Aviation Requirement (CAR) on revised Flight Duty Time Limitations which includes provisions related to reduction in Flying Time (FT), Flight Duty Period (FDP), and the number of landings during the night window period along with an increase in weekly rest, have considerably mitigated the issue of crew fatigue.

(b): As per M/s Indigo, all refunds for Indigo flight cancellations during the mass flight disruption have been fully processed and cleared to the original source of payment. As on 23rd March 2026, Rs. 4620.5 lakhs have been paid towards compensation for affected passengers.

(c): The ongoing geopolitical tensions in West Asia have significantly impacted ATF prices which has resulted in introduction of fuel surcharge by Indian carriers depending on the flight duration & fleet of aircraft the individual airline is operating.

However, various other factors influenced by combination of market forces like market competition, passenger demand, seat occupancy and seasonal variations, etc. also affects airfares.
